

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1144 of 2020

1. Abhishek Kumar Mandal

2. Nitish Kumar

.... Petitioner(s).

Versus

The State of Jharkhand

... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Kamdeo Pandey, Advocate.

For the State : Mr. Ravi Prakash, Spl. P.P.

03/11.09.2020: This case was listed/supposed to be listed before the Lawazima Board for seeking an order in respect of the defects, pointed out by the office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before the Court directly.

The defect(s) as pointed out by the office, stand ignored for the present.

With the consent of the parties, the matter is taken up for hearing on merits.

The Principal District Judge, Chatra is directed to forward a copy of Form-IV of Cr.P.C through FAX within a week, which has been issued by the Chief Judicial Magistrate, Chatra, in connection with Sadar (Chatra) P.S. Case No. 68/2018.

List this case after one week under the heading "For Orders".

In the meantime, no coercive steps shall be taken against the petitioners in connection with Sadar (Chatra) P.S. Case No. 68/2018, pending in the court of learned CJM, Chatra.

Let this order be communicated to the court below concerned through FAX at the earliest.